

for inclusion of LPG delivery boys in the list of schedule Employment for Central Sphere in this Ministry for getting social and other benefits.

Further, for social security benefits for the Unorganised workers, the Government has launched the Rashtriya Swasthya Bima Yojana (RSBY) to provide smart card based cashless health insurance, including maternity benefit, cover of Rs. 30,000/- per annum on family floater basis to BPL families on 01.10.2007. The scheme became operational from 01.04.2008.

Establishment of women ITIs

1618. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of Women Industrial Training Institutes (ITIs) established across the country with the sole aim of attracting women towards learning skills shedding social inhibition thereby increasing their contribution to the labour force in the country; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) Under State Sector, vocational training facilities for Craftsmen Training Scheme (CTS) are provided through a network of 11,001 Industrial Training Institutes (ITIs) spread across the country with a seating capacity of 15,52,452.

To promote participation of women in Craftsmen Training, the State Governments have been advised to implement the recommendation of National Council for Vocational Training (NCVT) to reserve 30% seats for women in general ITIs.

According to the information available, 1013 ITIs (including both Government and Private) have Women Wings to offer training solely to women. Further, 418 are exclusively for women (Women ITIs) which includes both Government and Private. The total seating capacity of both the Women Wings and Women Industrial Training Institutes is about 82,390 training seats.

(b) The details of Women Industrial Training Institutes (ITIs) are given in Statement.

Statement***State-wise distribution of Women Industrial Training Institutes and
Wings for women in General ITIs / Private WITIs***

Region	Government		Private		Total (2+3+ 4+5)	Total Seats
	WITIs	Women Wings	WITIs	Women Wings		
1	2	3	4	5	6	7
Northern Region						
Delhi	21	39	12	0	72	3500
Himachal Pradesh	8	0	0	0	8	671
Rajasthan	8	3	5	0	16	1360
Chandigarh	1	0	0	0	1	280
Uttar Pradesh	11	48	18	0	77	4444
Uttarakhand	4	5	0	0	9	592
Haryana	30	0	7	0	37	3556
Punjab	49	40	26	111	226	9712
Jammu and Kashmir	11	46	0	0	57	3106
TOTAL	143	181	68	111	503	27221
Southern Region						
Karnataka	22	0	14	0	36	6061
Kerala	11	0	1	0	12	2601
Tamil Nadu	12	3	7	0	22	3098
Andhra Pradesh	23	10	4	17	54	3980
Puducherry	2	1	0	0	3	283
Lakshadweep	0	1	0	0	1	16
TOTAL	70	15	26	17	128	16039

1	2	3	4	5	6	7
Eastern Region						
Nagaland	1	3	0	0	4	424
Meghalaya	1	0	0	0	1	60
Bihar	10	0	1	0	11	861
Jharkhand	6	0	0	0	6	544
West Bengal	4	7	1	0	12	840
Odisha	10	0	5	0	15	1215
Assam	5	5	1	1	12	1104
Manipur	1	0	0	0	1	80
Mizoram	0	0	0	0	0	0
Tripura	1	0	0	0	1	320
Andaman and Nicobar	0	1	0	0	1	16
Arunachal Pradesh	0	0	0	0	0	0
Sikkim	0	0	0	0	0	0
TOTAL	39	16	8	1	64	5464

Western Region

Gujarat	15	44	3	0	62	4092
Madhya Pradesh	14		0	0	14	12042
Chhattisgarh	9	0	0	0	9	884
Maharashtra	15	525	8	102	650	16632
Dadra and Nagar Haveli	0	1	0	0	1	16
Goa	0	0	0	0	0	0

1	2	3	4	5	6	7
Daman and Diu	0	0	0	0	0	0
TOTAL	53	570	11	102	736	33666
GRAND TOTAL	305	782	113	231	1431	82390

Rajasthan Labour Laws inconsistent with Central laws

1619. SHRIMATI WANSUK SYIEM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Centre has taken note of the recent reforms enacted by Government of Rajasthan in labour laws by offering companies more flexibility in regard to rearrangement of labour force;

(b) whether the amendments in labour laws enacted by Government of Rajasthan are inconsistent with the extant Central Laws;

(c) whether the trade unions are of the view that more than 40 Central labour laws which are inconsistent with each other and therefore counter-productive need to be clubbed; and

(d) if so, Government's stand thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI): (a) The Ministry of Labour and Employment has not received any formal proposal from the State Government of Rajasthan for amending various Labour Laws.

(b) Does not arise in view of (a) above.

(c) and (d) No such proposal has been received from the Central Trade Unions.

**Checking discrimination of workers in incorporated
unorganised enterprises**

1620. DR. ANIL KUMAR SAHANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether the Indian economy consists of roughly 487 million workers and out of these over 94 per cent work in unincorporated, unorganised enterprises ranging from pushcart vendors to home based diamond and gem polishing operations; and